

**National Company Law Tribunal  
Allahabad Bench**

**CP NO.117/ND/2015**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.10.2017**

**NAME OF THE COMPANY:** *Nedsky News Pvt Ltd & ORS v/s Mahanaga  
Telesystems Pvt Ltd*  
**SECTION OF THE COMPANIES ACT: U/S** *397/398 of the companies act of 1956*

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>
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1.

2.

**CP NO.117/ND/2015**

The Petitioner in person. He points out that the matter was fixed for the argument on 20<sup>th</sup> September, 2017 after receiving the report from the ROC, Kanpur. However, the case is omitted to be listed for hearing, as such omission has been pointed out by the petitioner that the memo is allowed and the case is now fixed for the argument. Hence, at the request of the petitioner, the case is adjourned for argument on 9<sup>th</sup> November, 2017.

The matter be listed on 9<sup>th</sup> November, 2017.

Date: 23/10/2017

Typed by  
P.K.Jyoti

*Sd —*

**H.P. Chaturvedi, Member(Judicial)**